

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 86/1993

(b)

New Delhi this the 24th day of March, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

H. P. Saxena S/O T. N. Saxena,
R/O 1/39, Sadar Bazar,
Delhi Cantt,
Delhi-1100010.

... Applicant

(By Shri P. T. S. Murthy, Advocate)

-Versus-

1. Lt. Governor, Delhi
through the Chief Secretary,
Delhi Administration,
5, Shyam Nath Marg, Delhi.

2. The Director of Education,
Delhi Administration,
Old Secretariat, Delhi.

3. The Deputy Director of Education,
Distt. West,
Delhi Administration,
Karampura, Moti Nagar,
New Delhi.

... Respondents

(None for Respondents)

O R D E R (ORAL)

Shri Justice K. M. Agarwal :

Learned counsel for the applicant states that the applicant has expired and no cause of action survives. Accordingly, this O.A. is hereby dismissed as having become infructuous.

KM
(K. M. Agarwal)
Chairman

RKA
(R. K. Ahooja)
Member (A)

/as/